## Central Administrative Tribunal Principal Bench

O.A. No. 1367 of 1998

New Delhi, dated this the 14 FEBRUARY

2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Y.K. Mehta, Video Executive, Doordarshan Kendra, New Delhi-110001.

.. Applicant

(In Person)

## Versus

- Union of India through the Secretary, Ministry of Information & Broadcasting, Shastri Bhawan, New Delhi-110001.
- The Executive Member, Prasar Bharati Corporation, Mandi House, New Delhi.
- The Director General,
   Doordarshan,
   Mandi House, New Delhi-110001.
- 4. The Director General,
  All India Radio, Akashvani Bhawan,
  New Delhi-110001.
- 5. The Chairman, Union Public Service Commission, New Delhi-110001.
- Dr. M.B. Pahari, Dy. Director General of Doordarshan, Doordarshan Kendra, New Delhi-110001.
- 7. Shri S.K. Mathur, Chief Producer,
- 8. Shri Ram Bilas, Dy. Director (Admn.)
- 9.- Shri M.S. Oberoi, Chief Producer
- 10. Shri Kulbhushan,
  Director, STI, DDK, Lucknow.
- 11. Shri Abinash Chander, Chief Producer
- 12. Shri M.M. Saigal, Chief Producer

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- 13. Shri S.C. Behr, Chief Producer
- 14. Shri B.R. Wadhan, Chief Producer
- 15. Shri Y.N. Johri, Chief Producer
- 16. Shri Sirnath Prasad, Chief Producer
- 17. Shri P.S. Palaniswamy, Chief Producer
- 18. Shri S.K. Bhatia Chief Producer
- 19. Shri J.P. Bhagat, Chief Producer
- 20. Dr. S.K. Roy, Chief Producer.

.. Respondents

(By Advocate: Shri P.H. Ramchandani)

## **ORDER**

## S.R. ADIGE, VC (A)

Applicant impugns respondents' orders dated 29.1.97 which appear to have been wrongly typed as 29.1.96 (Annexure 1); Memo dated 24.4.96 (Annexure 2) and office note dated 5/6.3.98 (Page 87 of O.A.).

2. During hearing applicant confined himself to aforesaid order dated 29.1.97 (Annexure 1).

\*Furthermore, Memo dated 22.4.96 (Annexure 2) and office note dated 5/6.3.98 (Page 87 of O.A.) are not consequential to impugned order dated 29.1.97 within the meaning of Rule 10 CAT (Procedure) Rules. Hence we shall confine ourselves to order dated 29.1.97 (Annexure 1), by which certain Video Executives/Sr. Time Scale Officers of P.P. Cadre of Doordarshan of I.B. (Programme) Service were promoted to JAG

(Rs.3700-5000) of P.P. Cadre of Doordarshan. Applicant seeks a direction to respondents to promote him w.e.f. the dates his juniors were so promoted by the aforesaid order dated 29.1.97.

- 3. Applicant who commenced service Cameraman Grade II in Doordarshan, and was promoted as Cameraman Grade I and still later 197 /89 had filed O.A. No. Video Executive, complaining that separal non-qualified persons had been appointed/ promoted as Camermen Grade II as they did not possess diploma/degree in Cinematography. Tribunal disposed of that O.A. after hearing, by order dated 1.1.92 (Annexure 4) holding inter alia that as applicant fulfilled all the prescribed qualifications, he had to be placed senior to those respondents whose appointment was not in conformity with the relevant Recruitment Rules. Specifically it was directed that applicant sengerity should be refixed above Shri Man Mohan Singh (Respondent No. 8).
  - 4. SLP No. 7525/92 against that order dated 1.1.92 was dimissed by the Supreme Court on 29.7.92 (Annexure 5), and R.A. No. 852/92 for review of its order was also dismissed on 25.11.92 (Annexure 6).
  - 5. It is not denied that applicant's seniority was according refixed.

- Meanwhile the I.B. (Programme) Rules. 1990 (Annexure R-1) came into promulgated under Article 309 of the Constitution in the light of which applicant was inducted into the service in the corresponding Sr. Time Scale. As per those Service Rules, officers in S.T.S with five regular service in the grade are eligible for years promotion to J.A.G. No educational qualifications are prescribed for promotion except prescribed length of service, and promotion is by selection.
- 7. Admittedly applicant was considered for promotion by the DPC whose contitution is provided in Schedule VI of the Rules, and is headed by a UPSC Member.
- 8. We note that while applicant on the basis of his ACRs was rated by the DPC along with others as 'Good' along with some others, some of hose who had become junior to him consequent to the refixation of his seniority as per Tribunal's order dated 1.1.92, who secured better gradings in their ACRs for the aforesaid period stole a march over him, and hence superceded him in JAG resulting in his non-inclusion in the impugned order dated 29.1.97.
- 9. We have heard applicant Shri Mehta who argued his case in person and Shri Ramchandani for respondents.

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During the course of hearing, applicant invited attention to Tthis written submissions in professional his own lauding which, apart from appointments the that contended has he talents. selections and promotions of who those possess the prescribed qualifications, was and fraudulent. He has also contended that official respondents were always inimically disposed towards him and L recorded malafide remarks in his ACRs.

If, as applicant contends, the remarks in his ACR for the relevant period were malafidely depressed, he has specifically to seek expunction of those remarks in his ACRs in the relief para of his O.A., but that is not the relief that applicant sought in the O.A. We have been through applicant's ACR; for the relevant period, and on the basis of the entries therein, the DPC cannot be faulted for rating overall as 'good'. We have already noted applicant that the DPC was headed by a UPSC member, and its members were also very senior and experienced Applicant has himself quoted the Hon'ble officials. S.B.I. Vs. Court's judgment in Supreme SCSLJ Page 401 of 1387/87 Moinuddin C.A. No. has been held it I wherein 1956-88 Vol. whenever promotion to a higher post is to be made on basis of merit, no officer can claim promotion as matter of right on the basis of seniority alone. The assessment should ordinarily be left to be done by the expert individual, or Committee, and the Court is not by its very nature competent to appreciate the abilities, qualities or attributes necessary for the rank.



The aforesaid ruling squa**%**ely is applicable to the facts and circumstances of It is not denied that applicant was present case. considered for promotion along with his juniors. He assessed on the basis of his ACRs for the relevant period as 'good' while his juniors who secured better grading in their ACRs, stole a march As per Recruitment Rules framed under Artcile 309 of the Constitution, it is not denied that the person who superceded applicant possessed the required essential qualification of five years regular service in STS for consideration for promotion to JAG. If the CAT, Bombay Bench in its order dated 1.1.92 had quashed the appointments of those who were ultimately made junior to applicant it would have been a different matter, but it did not quash those appointments and merely directed that applicant should be placed senior to them, which was Under the circumstances, they continued service, and were absorbed in STS, and if, as per upon being eligible for promotion to JAG, were better grading than received and considered, applicant, that does not give applicant any legitimate ground to ask us to intervene in the matter.

In this connection it needs mentioned that Shri V.N. Nayak & Others who were working as Camermen Grade I and II in Doordarshan, Delhi had filed O.A. No. 509/93 seeking fixation of seniority over those persons who did n ot possess the qualification of diploma or degree in Cinematography. That O.A. was dismissed by order dated 18.5.99. are informed that the aforesaid order has been challenged in the Delhi High Court, but nothing has been shown to us to establish that its ratio has been stayed, quashed or set aside. In that order, it has been conclusively held that the qualification of diploma/degree in Cinematography was not the only essential qualification required for posts to which these persons were appointed between 1973-91, and they had been appointed on the basis of their experience as Cameramen, their appointment could not be said to be irregular. That order dated 18.5.99 had spcifically noticed the CAT, Bombay Bench order dated 1.1.92 (Supra).

pleadings as they stand, and in the light of the relief claimed by applicant, the O.A. warrants no interference. If applicant is aggrieved by any specific remarks in his ACRs for the relevant period, on the basis of which he was rated overall only as 'good' as a result of which he could not be promoted to JAG, when his juniors were so promoted, it is open to him to impugn the same separately and specifically

in accordance with law, after exhausting the departmental remedies available to him, if so advised.

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15. The O.A. is disposed of in terms of Para 14 above. No costs.

(DR. A. VEDAVALLI)
Member (J)

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(S.R. ADIGE) Vice Chairman (A)

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